



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No- 545/2019 in
OA No-3627/2018**

New Delhi, this the 20th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sh. Chandra Prakash Sharma(Aged about 64 years)
S/o late Sh. Sube Ram Sharma
R/o H.No. 2260-A, Sushant Lok
Phase-I, Gurgaon-122009 (Haryana). ... Petitioner

(through Sh. T.D. Yadav)

Versus

1. Sunil Kumar
Chairman & Managing Director
MTNL, MTNL Corporate Office
Mahanagar Door Sanchar Sadan
9, CGO Complex
Lodhi Road, New Delhi-110003.
2. Sh. Sunil Kumar
Director (HR)
Mahanagar Telephone Nigam Limited
MTNL Corporate Office
Mahanagar Door Sanchar Sadan
9, CGO Complex
Lodhi Road, New Delhi-110003.
3. Sh. S.P. Rai
Executive Director
MTNL, K.L. Bhawan, Janpath
New Delhi-110001.
4. Smt. Meena Chauhan
General Manager (HR)
MTNL, MTNL Corporate Office
Mahanagar Door Sanchar Sadan



9, CGO Complex
Lodhi Road, New Delhi-110003.

5. Smt. Kiran Dube
General Manager (Admn)
MTNL
K.L. Bhawan, Janpath
New Delhi-110001. Respondents

(through Sh. Shashwat Sharma)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The applicant filed OA No. 3627/2018 before this Tribunal claiming certain reliefs. The OA was disposed of on 05.04.2019 directing that the respondents shall pass orders on the representation dated 22.04.2016 submitted by the applicant, within three months. This contempt case is filed, alleging that the respondents did not comply with the directions issued by this Tribunal.

2. We heard Sh. T.D. Yadav, learned counsel for the petitioner and Sh. Shashwat Sharma, learned counsel for the respondents.

3. The only direction issued in the OA was to dispose of the representation. Today, learned counsel for the respondents has placed before us, a copy of the order dated 18.01.2020, through which the respondents have disposed of the representation by assigning detailed reasons. With this, the order in the OA stands complied with. If the



petitioner has any grievance about it, it shall be open to her to pursue remedies. The contempt case is accordingly, closed.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/